

over to the U.N. Command. A number of them said that they were prepared to be handed over to the U.N. Command, provided they gave an assurance and a guarantee that they would not be handed over to the South Korean Government or the Government of Formosa. The U.N. Command were not prepared to give this guarantee to them, and in fact said, "As soon as you come to us, we will release you, and you can go anywhere you like."

The result was that we had the choice of leaving them in the Camp and coming away, or bringing them with us. When these people learnt that we were on the point of leaving, they,—some of them, at any rate,—were much agitated that they might be left behind, and some of them even threatened something in the nature of suicide. They said, "We won't be safe here if you go away; therefore, we might as well commit suicide." Maybe, it was an idle threat. Now, we could not very well leave them in the lurch, and so we brought them here with us, and here they are with us at the present moment.

We are in communication with the U.N. Headquarters in New York as to what to do with them. That, more or less, closes the chapter of our work in Korea in connection with the Neutral Nations Repatriation Commission and the Custodian Force. I am sure that, as previously, this House would like me to express on its behalf our high appreciation of the work of our representatives in Korea.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

PRESENTATION OF FOURTH REPORT

Shri M. A. Ayyangar (Tirupati): Sir, I beg to present the Fourth Report of the Committee on Private Members' Bills and Resolutions.

PAPERS LAID ON THE TABLE

PART ONE OF THE REPORT OF THE DAMODAR VALLEY CORPORATION FOR 1951-52; DAMODAR VALLEY CORPORATION BUDGET ESTIMATES FOR 1954-55

The Deputy Minister of Irrigation and Power (Shri Hathi): Sir, I beg to lay on the Table a copy of Part One of the Report of the Damodar Valley Corporation for the year 1951-52, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948. [Placed in Library. See No. S-76/54.]

I also beg to lay on the Table a copy of the Damodar Valley Corporation Budget Estimates for 1954-55 in accordance with sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948. [Placed in Library. See No. S-77/54.]

GENERAL BUDGET—GENERAL DISCUSSION—contd.

Mr. Speaker: The House will now resume further discussion on the General Budget. Before the discussion is resumed, I should like to remove one misapprehension or misunderstanding in the minds of hon. Members. Some of them are inclined to think that if a list is given or a name is sent, they need not try and make an attempt by rising to catch the eye of the Speaker. I want to make the position clear, that it is not sufficient merely to send in one's name or party's name. Each hon. Member whose name is included in the list has to make an attempt, of course, not by disturbing the proceedings but by rising, to show to the Speaker that if called upon he is willing to speak. After this explanation, I need not say anything further.

An Hon. Member: It is very heartening.

Shri R. K. Chaudhuri (Gauhati): Can I attempt to catch the eye of the Speaker?